## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH (COURT-I)

(IB)-248/PB/2017

In the matter of:

**Grasim Industries Ltd** 

.. PETITIONER

Vs.

**Spentex Industries Limited** 

.RESPONDENT

SECTION:

Under Section 9 of IBC, 2016

Order delivered on 22.11.2017

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

**DEEPA KRISHAN** 

Hon'ble Member (Technical)

For the Petitioner

: Mr. Arpan Behl, Advocate

For the Respondent

: Mr. Arvind Kumar Gupta, Advocate

ORDER

Learned Counsel for the parties are present. In relation to the documents which have been filed on 14.9.2017 vide diary No.1509 enclosing the Purchase orders which have been placed by the Operational Creditor for the supply of goods. Let the Corporate Debtor file the statements correlating the purchase orders with the relevant Invoices which have been raised by the Operational Creditor. Further, a detailed statement of discount along with invoice nos. and amount of invoice under which supplies made by the Operational Creditor entitling discount as projected by the Corporate Debtor and claimed shall also be furnished by the next date of hearing.

Post the matter on 05.12.2017.

(DEEPA KRISHAN)

MEMBER (TECHNICAL)

Surjit

(R. VARADHARAJAN) MEMBER (JUDICIAL)